

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Chief Justice's Secretariat)

Subject: - Unauthorized absence of Shri Anwar Anjum Khan S/o Gulzar Ahmad Khan R/o Janipur, Jammu, Orderly, (under suspension) posted in the Court of Additional Special Mobile Magistrate, Ramban.

SHOWCAUSE NOTICE

**Shri Anwar Anjum Khan,
S/o Gulzar Ahmad Khan,
R/o Janipur, Jammu,
(The then Orderly in the Court of
Additional Special Mobile Magistrate,
Ramban)**

No : 2651 of 2025/Py

Dted : 21/08/2025

Whereas, you were appointed as Orderly on compassionate grounds under SRO-43 vide Order No. 410 dated 06.05.2015, consequent upon the death of your father and you were posted in the Court of Sub Judge, Batote and subsequently transferred to the Court of Addl. Special Mobile Magistrate, Ramban, vide Order No. 50 dated 28.04.2017.

Whereas, you joined your new posting on 11.05.2017 and availed 15 days earned leave. Thereafter, you remained unauthorizedly absent from duty from 26.07.2017 onwards. Despite issuance of show cause notices, both through registered post and publication in the *Daily Excelsior* dated 14.11.2017, you neither responded to these show cause notices nor you resumed your duty.

Whereas, you were placed under suspension by PDJ, Ramban, vide Order No. 150 dated 20.12.2017. A preliminary inquiry was conducted by the PDJ, Ramban, which found you guilty of misconduct and the matter, was placed before Competent Authority and his lordship was pleased to direct as under:

"Charges may be framed against the delinquent official in the matter and he may be asked to furnish written statement of defense within a reasonable time so that further action in the matter may be taken".

Whereas, charges were framed against you and duly served upon you on 04.05.2020 through District Court, Jammu, against proper receipt but you neither replied the Charge Sheet nor resumed your duties despite the fact the reminder was also sent to you but of no avail.

Whereas, the matter was again placed before the Competent Authority for holding of Regular Enquiry and Registrar Inspection, Jammu was appointed as Enquiry Officer in the issue.

Whereas, the Registrar Inspection, upon conclusion of the Regular Enquiry, held you guilty of misconduct, thereby rendering you liable to the penalty under Rule 30 of the Jammu & Kashmir Civil Services (Classification, Control and Appeal) Rules, 1956.

The findings of the Registrar Inspection were further reaffirmed by the Registrar Vigilance.

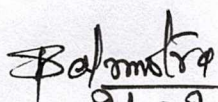
Whereas, the report of Registrar Inspection and Registrar Vigilance, was placed before Hon'ble the Chief Justice and His Lordship was pleased to direct as under:

"Delinquent Official to file representation, why he should not be dismissed from services"

Whereas, the notice by way of communication No. 509/Psy-517 dated 17.04.2025 was forwarded to Pr. District & Sessions Judge, Ramban requesting him to intimate you to file representation before this Secretariat "as to why you should not be dismissed from service" as directed.

Whereas, the Pr. District and Sessions Judge, Ramban, vide No. 1421/Adm dated 21.07.2025, returned the notice with the report of the concerned Process Server stating that it could not be served as you were not available at your place of posting, and that you have not been residing at your original address for the last 8-9 years, with your present address being unknown.

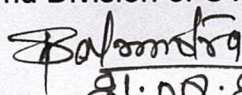
Now, therefore, before further action is taken under Article 128 of the CSR read with Rule 30 of the J&K CCA Rules, 1956, you are hereby called upon, through this publication to submit your representation before this Secretariat within 15 days of the publication of this notice, showing cause "as to why you should not be dismissed from service for remaining unauthorizedly absent from duty". Failure to respond within the stipulated period shall be deemed that you have nothing to say in the matter and action will be taken against you in accordance with law.


21.08.2025
Assistant Registrar
Chief Justice's Secretariat

NO : 1126-28/Psy-517 Dated : 21-08-2025

Copy to :

1. Central Project Coordinator e-Court, High Court of J&K and Ladakh for uploading the same on the High Court, Web Site.
2. Director Information, Jammu with the request to publish the above Notification in one Daily Newspaper having wide circulation in Jammu Division of UT of J&K.
3. Office file.


21.08.2025
Assistant Registrar
Chief Justice's Secretariat